

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.209
CP-190(ND)/2022

IN THE MATTER OF:

M/s. Medha Energy Pvt Ltd.

.... **APPLICANT/PETITIONER**

SECTION

U/s 66

Order delivered on 06.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : PCA Abhisek, Mr. Rishabh Sachdeva,
Mr. Ujjwal Mendiratta, Advocates

For the RD : Ms. Shankari Mishra, Advocate for RD

ORDER

Ms. Shankari Mishra, Ld. Counsel appearing for the RD has submitted that there are certain observations raised in the report. The report is not on record. The RD is directed to take necessary steps to bring the report on record within three days.

List the matter on **20.03. 2023** for final arguments.

Matter will be heard in physical mode.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)